

**GOVERNMENT OF INDIA**

**MINISTRY OF COAL**

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 208**

**ANSWERED ON 02.02.2026**

**COAL EXCHANGES DUE TO SURPLUS DOMESTIC COAL PRODUCTION**

**208 SHRI S NIRANJAN REDDY:**

Will the Minister of **Coal** be pleased to state:

- (a) whether Government has decided to set up coal exchanges to enable competitive trading of surplus thermal coal amid rising domestic production;
- (b) the objectives, structure and timeline for operationalising such exchanges, including registration criteria;
- (c) the expected annual volume of surplus coal to be traded and the sectors permitted to participate;
- (d) whether the Coal Controller Organisation (CCO) is designated as the regulator and the details of its oversight powers; and
- (e) the measures proposed to ensure price transparency, fair competition and prevention of market manipulation in coal trading?

**ANSWER**

**MINISTER OF COAL AND MINES  
(SHRI G. KISHAN REDDY)**

- (a) Yes. Ministry of Coal is in the process of setting up of Coal Exchange (s) in the country in pursuance of the legislative provisions of the Mines and Minerals (Development and Regulation) Amendment Act, 2025.
- (b) Section 18B of the Mines and Minerals (Development and Regulation) Amendment Act, 2025 empowers the Central Government to frame the rules for the purpose of Coal Exchange(s). In pursuance of the provisions, Ministry of Coal is in the process of formulating Coal Exchange Rules, which shall provide for the objectives and structure of the Coal Exchange(s) to be established in the country, including their registration criteria.
- (c) Participation in the Coal Exchange(s) for the coal suppliers and coal buyers shall be voluntary in nature and the volume of coal traded will depend on the market dynamics.

**(d) & (e)** Yes. In exercise of the powers conferred by sub-section (2) of section 18B of the Mines and Minerals (Development and Regulation) Act, 1957, Coal Controller Organisation (CCO) has been appointed as the authority to register and regulate Coal Exchange (s). The Coal Exchange Rules are under formulation, which shall provide for the oversight powers of the Authority and the measures to ensure price transparency, fair competition and prevention of market manipulation in coal trading.

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